

course to obtain the necessary visas to enter Indian territory.

On the 28th instant, the hon. Member Shri Vallatharas asked for detailed information of all incidents on the French Indian territories in recent times. We are preparing the statement, and with your permission, I shall lay it on the Table of the House as soon as it is ready.

MOTION FOR ADJOURNMENT

FIRING BY FRENCH INDIAN POLICE NEAR MAHE

Mr. Speaker: That brings us next to the adjournment motion on this question given notice of by Shri Punnoose and Shri V. P. Nayar,—the situation created by firing by the French Indian Police on a party of Indians near Mahe. In view of the facts that are already now before me, I do not think I can give consent to a discussion of this adjournment motion.

COMPANIES BILL—contd.

Mr. Speaker: Now, we will proceed with the further consideration of the following motion, namely, that the Bill to consolidate and amend the law relating to companies and certain other associations, be referred to a Joint Committee of the Houses consisting of 49 members, 33 members from this House, namely,—Shri Hari Vinayak Pataskar, Shri Chimanlal Chakubhai Shah, Shri Awadeshwar Prasad Sinha, Shri V. B. Gandhi, Shri Khandubhai Kasanji Desai, Shri Dev Kanta Borooah, Shri Sriman Narayan Agarwal, Shri R. Venkataraman, Shri Ghamandi Lal Bansal, Shri Radheshyam Ramkumar Morarka, Shri B. R. Bhagat, Shri Nityanand Kanungo, Shri Purnendu Sekhär Naskar, Shri T. S. Avinashilingam Chettiar, Shri K. T. Achuthan, Shri Kotha Raghuramaiah, Pandit Chatur Narain Malviya, Dr. Shaukatullah Shah Ansari, Shri Tokur Subrahmanyam, Col. B. H. Zaidi, Shri Mulchand

Dube, Pandit Munishwar Dutt Upadhyay, Shri Radhelal Vyas, Shri Ajit Singh, Shri Kamal Kumar Basu, Shri C. R. Chowdary, Shri M. S. Gurupadaswamy, Shri Amjad Ali, Shri N. C. Chatterjee, Shri Tulsidas Kilachand, Shri G. D. Somani, Shri Tridib Kumar Chaudhuri and Shri C. D. Deshmukh and 16 members from the Council;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total numbers of members of the Joint Committee:

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to the Council that the Council do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Council to the Joint Committee.

Shri T. N. Singh (Banaras Distt.—East): I raised a point of order yesterday regarding the Members of the Select Committee participating in the discussion here. The Chairman, of course, ruled that out of order. Later on, the Chairman said that in future, no Member of the Select Committee shall be called upon to speak and that it was a mistake on the part of Shri Chatterjee—or rather, it was an exception or a deviation from the general rule, to have spoken. So, now, something should be done to re-establish the rule in regard to the Select Committee, Members. Incidentally, I think it will not be proper to prevent the other Members of the Select Committee also from participating and making a contribution on the floor of this House. I very humbly request you to re-establish this convention which is a very healthy one not only in this House but also in the Select Committee.